

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 3306
TO BE ANSWERED ON 31.03.2022**

SAFETY OF COAL MINE WORKERS

3306. SHRI SANJAY SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of coal mine accidents reported in the last three years, State-wise;**
- (b) the details of the number of facilities including safety facilities being provided to these workers across the country;**
- (c) whether Government has taken any step for the security of coal mine workers who remain exposed to grave danger at the time of mining and if so, the details thereof; and**
- (d) the steps taken/proposed to be taken by Government to improve their condition?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The details of the coal mine accidents, as reported by the mine management, to the Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment for the calendar year 2019 to 2021, State-wise, is annexed.

(b): The safety of workers employed in the mines is dealt with in Mines Act, 1952 and Rules & Regulations made thereunder. Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment administers Mines Act, 1952 for ensuring safety of the persons employed in mines. The provisions for Personnel Protective Equipment (shoes, helmet, goggles, hand gloves, ear muffs, dust respirator, safety belts, etc.), adequate lighting at the work place,

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adequate ventilation, dust suppression arrangements, suitable means of conveyance to the work place, etc. in coal mines have been specified in the Coal Mines Regulations, 2017 framed under Mines Act, 1952.

Provision for welfare for the persons employed in a mine viz. health, sanitation, drinking water, canteen, shelter at mines, surface latrine and urinals, periodical medical examination, leave with wages, overtime wages, fixed hours of work, compensatory days of rest, etc. have been made in the Mines Rules, 1955.

(c): To ensure that the mine workers are provided with adequate safety measures while working in the mines, DGMS undertakes inspections of mines and take measures vis-à-vis: pointing out contraventions, withdrawal of permission, issue of improvement notices, prohibition of employment, informal stoppages and prosecution in the court of law.

Further, DGMS are taking following steps to ensure the safety of mine workers:

(i) To promote and propagate safety awareness in mines, National Safety Awards (Mines), National Conference on Safety in Mines are organized by DGMS. Workers participation and sensitization in matters of safety are ensured through training in safety and by initiatives like observance of safety week and safety campaigns, etc.

(ii) Safety training programmes are organized among Managers and Supervisors for improving safety standards in mines.

(iii) Introduction of Risk Assessment Techniques and preparation of safety management plan aimed at elimination of risks and to ensure safety of workmen.

(iv) Introduction of standard operating procedures to avoid unsafe practices in mines.

(v) Circulars are issued as guidelines by DGMS from time to time for safe operations in identified thrust areas.

(d): The Government has notified the Occupational Safety, Health and Working Conditions (OSH&WC) Code, 2020 to ensure the occupational safety and health of mine workers in line with the technological advancements in mining industry and elaborated provisions are provided in the Code for working conditions of the persons employed in mines.

ANNEXURE

ANNEXURE REFERED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 3306 FOR ANSWER ON 31.03.2022 REGARDING SAFETY OF COAL MINE WORKERS.

State-wise number of accidents in Coal Mines during 2019 to 2021

Year	State	No. of fatal accident	No. of Serious accident
2019	Chhattisgarh	7	10
2019	Jharkhand	11	7
2019	Madhya Pradesh	3	8
2019	Maharashtra	3	12
2019	Orissa	7	2
2019	Rajasthan	1	0
2019	Telangana	8	143
2019	Tamil Nadu	1	0
2019	Uttar Pradesh	2	0
2019	West Bengal	8	11
2020	Chhattisgarh	12	5
2020	Gujarat	0	1
2020	Jharkhand	8	11
2020	Madhya Pradesh	4	5
2020	Maharashtra	4	4
2020	Odisha	5	2
2020	Telangana	9	80
2020	Uttar Pradesh	0	2
2020	West Bengal	6	8
2021	Chhattisgarh	5	11
2021	Jharkhand	7	13
2021	Madhya Pradesh	6	13
2021	Maharashtra	4	5
2021	Odisha	2	4
2021	Tamil Nadu	0	1
2021	Telangana	7	134
2021	Uttar Pradesh	2	2
2021	West Bengal	10	10
